

All Communications should be addressed to
Registrar (Vigilance)
Email id: rv-hc.cg@gov.in

HIGH COURT OF CHHATTISGARH AT BILASPUR
MEMORANDUM

No. 23 /Vig./2025

Bilaspur, dated 02/01/2025

To,

The Principal District and Sessions Judge,

Balod/Baloda-Bazar/Bastar at Jagdalpur/Bemetara/Bilaspur/
Balrampur at Ramanujganj/Dhamtari/Durg/Raipur/Jashpur/
Kabirdham (Kawardha)/Mungeli/Korba/Raigarh/Rajnandgaon/
Surguja (Ambikapur)/Surajpur/Mahasamund/Uttar Bastar
(Kanker) / Koriya (Bail.unthpur)/Janjgir-Champa/Kondagaon/
Dakshin Bastar (Dantewara) (C.G.)

Sub: Submission of Declaration of Assets (as on 31/12/2024) by the
Judicial Officers of District Judiciary.

With respect to the subject cited above, you are requested to obtain the declaration of assets (as on 31/12/2024) from all the Judicial Officers posted in your District in **prescribed proforma of declaration of assets** which has been enclosed herewith, verify the same and send it along with your own to this Registry in pdf format through E-mail on following E-mail address- rv-hc.cg@gov.in by 28 February, 2025 as well as send hard copy of the same through registered post.

Further, you are requested to make ensure that no Judicial Officer can submit his declaration of assets individually, directly. If you have failed to do so, you will be responsible for it.

sd/-

(Alok Kumar)
Registrar (I.&E.) and (Vigilance)

Endt. No. 24 /Vig./2025

Bilaspur, dated 02/01/2025

Copy forwarded to :

1. In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this memo along with proforma for declaration of assets on the official web-site of this High Court.

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2-1-2025

(Alok Kumar)
Registrar (I.&E.) and (Vigilance)

PROFORMA FOR DECLARATION OF ASSETS
(As on 31/12/ 2024)

Name of Officer (In Full) :
 Date of Birth :
 Present post held :

Name of District, Sub-Division, Taluka and Village in which property is situated	Name and details of Property		If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase lease mortgage, inheritance, gift or otherwise with details of persons from whom acquired
	Housing and other Buildings	Land		
1	2	3	4	5
Movable Property (Valued above 1 lakh or 1 month's basic pay, which is less of both)				
Name of Articles				
1				

Jewellery (Lump Sum)			
Shares/Debentures			
Name of Issuing Company 1	1	Nos. of Shares 2	2
Life Insurance Policy & Others			
Name of Issuing Company 1	1	Amount 2	2
Bank Deposits/Securities & Investments			
1) Fixed Deposits	Name of Bank 1	City 2	Amount 3
2) Savings Bank Accounts			
3) PPF			
4) GPF / CPS			
5) NSS			
6) Others			

Please read the instructions carefully, while submitting your declaration of assets :

- 1* Submit your declaration of assets (as on 31/12/2024) in duly signed proforma with clear mention of date of submission.
- 2* Mention approximate value and year of purchase with respect of movable properties. (only properties valued above 1 lakh or 1 month's basic pay, which is less of both). It is also directed that
- 3* Expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965. While purchasing/selling/acquiring any movable/immovable property, receiving gifts etc. information be submitted separately to this registry under Rules of C.G. Civil Services (Conduct) Rules, 1965.

Signature & Date